

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.

2. The Committee met on the 26th July, 1971, for—

- I. Allocation of time to the Resolution at item No. 2 set down in the List of Business for Friday, the 30th July, 1971.
- II. Classification and allocation of time for discussion of Bills (*Vide Appendix*).
- III. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1971 (*Amendment of article 141 and insertion of new article 143A, etc.*) by Shri C. M. Stephen.
 - (2) The Constitution (Amendment) Bill, 1971 (*Amendment of article 16*) by Shri C. K. Chandrappan.
 - (3) The Constitution (Amendment) Bill, 1971 (*Amendment of article 51*) by Shri C. K. Chandrappan.
 - (4) The Constitution (Amendment) Bill, 1971 (*Amendment of articles 19, 22, etc.*) by Shri A. K. Gopalan.

Allotment of time to Resolution

3. Shri Gadadhar Saha who had tabled the resolution had been invited to attend the sitting. He did not attend. The Committee recommend that 2 hours be allotted to his resolution regarding taking over of closed industrial units as public enterprises.

Classification and allocation of time to Bills

4. The Members-in-charge of the Bills had been invited to attend the sitting. None of them attended.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

6. The Members-in-Charge of the Bills had been invited to attend the sitting. None of them attended.

7. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1971 (*Amendment of article 141 and insertion of new article 143A, etc.*) by Shri C. M. Stephen.

The Bill seeks to provide *inter alia* for (i) power of President to refer the question of law as to the interpretation of the Constitution to

a Constitution Bench of the Supreme Court; (ii) reference of the question of validity of a law under article 13 to a Constitution Bench; and (iii) amendment of any provision of the Constitution through a Resolution to be adopted in each House of Parliament.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 16) by Shri C. K. Chandrappan.

The Bill seeks to provide that both men and women shall get equal pay for equal work in all spheres of work.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1971 (Amendment of article 51) by Shri C. K. Chandrappan.

The Bill seeks to insert a new clause in article 51 with a view to provide that the State shall endeavour to help the national liberation movements in different countries as also to preserve the independence of the newly independent countries.

The Committee decided to hear the views of the Member before making any recommendation with regard to this Bill.

- (4) The Constitution (Amendment) Bill, 1971 (Amendment of articles 19, 22, etc.) by Shri A. K. Gopalan.

The Bill *inter-alia* seeks to provide for (i) restrictions on the right of every citizen to hold property beyond the limit as may be prescribed by law; (ii) every citizen the right to work and a living wage, free education upto Higher Secondary standard, unemployment and disablement benefits; and (iii) for reducing the age of voters from 21 to 18 years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommend that—

- (i) the allocation of time to resolution, as shown in paragraph 3 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Sarvashri C. M. Stephen and A. K. Gopalan be permitted to move for leave to introduce their Constitution (Amendment) Bills. Shri C. K. Chandrappan may also be permitted to introduce his Constitution (Amendment) Bill, 1971 (Amendment of article 16).

New Delhi:
July 26, 1971.
Srivani 4, 1893 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	The Freedom Fighters (Appreciation of Services) Bill, 1971 by Shri Shibban Lal Saksena.	83 of 1971	B	2 hours
2	The Second Wage Board Recommendations for Sugar Industry Bill, 1971 by Shri D. K. Panda.	87 of 1971	B	2 hours
3	The Arms (Amendment) Bill, 1971 (<i>Amendment of section 2</i>) by Dr. Laxminarain Pandey.	90 of 1971	B	1½ hours
4	The Constitution (Amendment) Bill, 1971 (<i>Amendment of articles 58, 66, etc.</i>) by Shri C. K. Chandra-ppan.	91 of 1971	B	2 hours